

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY

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O.A. 960/89

Mrs. D.P.Tellis ... Applicant
vs
Union of India ... Respondents.
Through Additional
Director General
Of Meteorology (R)
Pune and another

Coram: Hon'ble Shri N.K.Verma, Member(A)
Hon'ble Smt. L.Swaminathan, Member(J)

Appearance:

Shri P.L.Nair advocate
for the applicant.

Shri R.K.Shetty advocate
for the respondents.

Dated: 6-12-93

Oral Judgement
(Per: Shri N.K.Verma, Member(A))

In short the case is that Mrs.D.P.Tellis was first appointed as a Lower Division Clerk in the Central Ordnance Depot at Dehu Road Pune with effect from 29th September 1972. ~~Applicant~~ ~~waste on a leave~~ from 23-12-86 to 2.1.87 and went to her native place. She absented from duty on medical grounds. She was asking for pensionary benefit having completed 15 years of service.

The Pension Rules 1972 do not envisage grant of pension to any person who has resigned his/her job without completing the qualifying service of 20 years. The question of grant of pension does not arise. The learned counsel for the applicant has produced the recommendations of the 4th Pay Commission which has no relevance in the present case.

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N.K.Verma